

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

Allahabad this the 10th day of April, 2001.

C O R A M :- Hon'ble Mr. Rafiq Uddin, J.M.  
Hon'ble Mr. S. Biswas , A.M.

Orginal Application No. 1307 of 2000

1. Malkeet Singh S/o Trilochan Singh  
a/a 37 years, R/o 443/444 Sadar Bazar  
Agra Cantt, Agra.
2. Vinod Kumar Sharma S/o Late Tara Shanker Sharma  
a/a 49 years R/o 2/7, G.P.O Compound, Pratap Pura,  
Mall Road, Agra.
3. Kamata Prasad S/o Sri Raghubar Dayal, A/a 50 years  
R/o 280, Maharshipuram, Sikandra, Agra.
4. Puran Chand Goel, S/o Sri Ram Babu Goel  
R/o 241, Kedar Nagar, Shahgang, Agra.
5. Shubhash Babu Gupta, S/o Sri Chiranjit Lal Gupta  
R/o 15/77 L/8 Murli Nagar, Tajgang , Agra.
6. Vijendra Singh S/o Late Mahendra Pal Singh  
R/o 1/2 old Type- I, G.P.O Compound, Pratap Pura,  
Mall Road, Agra.
7. Radhey Shyam Sharma S/o Late Puran Chand Sharma,  
R/o H/o 15/102 T-16A, Ayodhya Kunj B, Agra.
8. Chhail Behari Agrawal, S/o Late Roshan Lal  
Agrawal. R/o F- 201, Kamla Nagar, Agra.

.....Applicants

Counsel for applicants :- Sri A.K. Jaiswal  
Sri A.P. Srivastava.

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V E R S U S

1. Union of India through the Chairman,  
Telecom, M/o Communications, D/o Telecommunication,  
Sanchar Bhawan, 20, Ashok Road, New Delhi.
2. Chief General Manager, Telecom,  
U.P. West Circle, Dehradun.
3. General Manager (T), Agra Division, Agra.

.....Respondents.

Counsel for the respondents :- R.C. Joshi.

O R D E R (Oral)

(By Hon'ble Mr. Rafiq Uddin, J.M.)

The applicants, who are at present working as Senior Telecom Operating Assistant in Agra Division of Western Circle <sup>R</sup> and have approached this Tribunal for issuing a direction to the Cheif General Manager, U.P.West Circle, Dehradun (respondent No.2) to produce the orginal files with notings where the cases of colleagues of the applicants similar position possessing B.Sc qualification have been considered for promotion as J.T.O against the available vacancies for the perusal of this Tribunal. It is further somgth that direction may be issued to respondent No. 2 to consider the case of the applicants for Walk in Group promotion/ appointments to the cadre of J.T.O under the statutory recruitment Rules 1996 and pass their promotion orders and grant all the consequential benefits.

2. We have heard counsel for the parties.

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3. During the cours of arguments learned counsel for applicants has pointed out that each of the applicant has submitted representation for redressal of their grievances before Chairman, Telecom, M/o Communication (respondent No. 1) which are still pending before the authority concerned. Learned counsel has also submitted that direction may be issued to consider and pass appropriate order on their representation within time fixed by this Tribunal in the light of Statutory Recruitment Rules, 1996. Learned counsel for respondents has no objection and states that representation of the applicants will be duly considered by the competent authority within the time fixed by this Tribunal and suitable order shall be passed.

4. It is however, brought to our notice that during the pendency of the O.A Telecommunication Department ~~was~~ constituted, <sup>R</sup> ~~which~~ <sup>exists</sup> B.S.N.L and came in to force from 01.11.00. In view of this, direction may be issued to the Chairman, B.S.N.L, New Delhi for considering the representation of the applicants.

5. We accordingly disposed of this O.A with the direction to the Chairman, B.S.N.L, New Delhi to consider the representations of the applicants and to pass appropriate order within period of four months from the date of communication of this order in the light of Statutory Recruitment Rules, 1996. We also direct each applicants to submit a fresh representation addressed to the Chairman, B.S.N.L, New Delhi alongwith the copy of this order.

6. There will be no order as to costs.

S. Anand  
Member- A.

D. V. Reddy  
Member- J.